

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5453**

TO BE ANSWERED ON THE 05TH APRIL, 2022/CHAITRA 15,1944 (SAKA)

CRIME AGAINST CHRISTIANS

5453. SHRI VINCENT H. PALA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is more than 95% increase in religious crimes according to the National Crime Records Bureau (NCRB) Report, 2020 and if so, the details thereof;**
- (b) whether the Government has taken any action against rising crimes against Christians in the country;**
- (c) whether the Government has any mechanism to record crimes against religious minorities and if so, the details thereof; and**
- (d) the action taken/being taken by the Government against rising attacks on innocents from minority religions?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution. The responsibility to maintain law and order primarily rests with the respective State Governments. However, Government of India monitors the internal security and law and order situation in the country, and issues advisories from time to time to maintain peace and public tranquility. Government also deploys Central Armed Police Forces to aid and assist State Governments on their request. Further, in order to strengthen the law and order machinery, Government has

Implemented Central scheme for modernization of State Police forces and has an institutionalized mechanism for sharing of intelligence for effective maintenance of public order.

In this regard, it may be mentioned that NCRB collates data relating to crimes as supplied by the States/UTs. However, specific data regarding crimes against individual communities is not maintained centrally.
